

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**EP NO. 2 OF 2015 &
IA NOS. 466, 482 & 483 OF 2015 &
IA NOS. 78, 79, 119 OF 2016 &
IA NO. 306 OF 2017 IN
APPEAL NOS. 76 & 82 OF 2013**

Dated: 21st April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Eastern India Powertech Ltd.
Vs.**

Assam Power Distribution Co. Ltd. & Ors.

.... Petitioner(s)

..... Respondent(s)

Counsel for the Petitioner(s)/Appellant(s):

**Mr. V.P. Singh
Ms. Nandini Gore
Mr. Abhishek Roy
Ms. Trishala Kulkarni
Mr. Paresh Lal
Mr. Priyank Ladola
Mr. Aditya Jalan**

Counsel for the Respondent(s)

:

**Mr. M.G. Ramachandran
Mr. Avijit Roy
Mr. Shubham Arya
Mr. A. Goswami
Mr. J. Chandhurg
Mr. H.M. Sharma, GM, APDOL
Mr. K.N. Talukdar for R-1 & 2**

**Mr. Sanjay Sen, Sr. Adv.
Mr. Pragyan Sharma
Mr. S.K. Roy
Mr. S. Tamali
Mr. Ganesh Bapo for R-4**

ORDER

Learned counsel for the Appellant seeks one week time to file rejoinder.
He may file the same on or before 28.04.2017 after serving copy on the other

side. Thereafter, parties may file their written submissions on or before 5.5.2017 after serving copy on the other side.

List the matter on **12.05.2017 at 2.30 p.m.**

(T. Munikrishnaiah)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

pr/vt